	2		3	4
14.	Shri ₂ S. S. Sharma Principal, KV, No. 2, Kanpur.	•	211 00	Disciplinary authority has decided to charge-sheet the Principal.
15.	Shri S. M. Ghouse . Principal, KV No. 2, Pondicherry.		Appointment of Group 'D' employees in impersonation and accepting assignment broad.	Do
16	Shri K. D. Trivedi Principal. KV No. 1, Salt Lake, Calcutta		Irregularities in making admissions	Referred to CV.C.
17.	Shri G. Rama Principal, KV, Mugalsarai.	٠	Irregularities in appointment/admissions.	Disciplinary authority has decided to charge sheet the Principal.
18.	Shri K. K. Dixit Principal,		Financial/admission irregularities, herassment to lady teacher.	_Do

Claim of Existence of Saryu River in Afghanistan

KV, Ranikhet.

872. SHRI CHIMANBHAI MEHTA: SHRI SARADA MOHANTY:

SHRIMATI MIRA DAS:

SHRI MOHD. KHALEELUR RE-MAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in "The Times of India" of the 20th October, 1992 regarding a claim that Saryu River existed in Afghanistan as "Horayu" river in ancient times;
- (b) whether it is a fact that another astrophysicist has announced his conclusions that Ramayana period dates back to Rig-Vedic period and the lands depicted in Ramayana are traceable in Afghanistan; and
- (c) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) Yes, Sir.

(c) The hypotheses proposed by the two scholars are based on a literary exercise and not on archaeological evidence. Besides no period of Indian archaeology could be termed as Rig Vedic as well as Ramayana period. Nor is it possible to establish such a sequence in archaeological terms.

राज्य भण्डारों की शियंत्रण में प्रमुख खाँगज

- 873 **ओ जिल्लारण सिंह** : क्या **कार्य** मंत्री यह बताने की कपा करेगे कि :
- (क) क्या प्रमुख खनिजों को राज्य सरकारों के नियंत्रण के अधीन लाने की संभावना है, यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं:
- (स) सनिज संबंधी विवादों और प्रधिकारों के बार में राजस्थान सरकार द्वारा क्या-क्या मागे रसी गई हैं; और
- (ग) क्लेन्द्रीय सरकार द्वारा उस संबंध में अब तक क्या कार्यवाही की गई है ?

खाम मंत्रालय के राज्य मंत्री (श्री बलराम शिह् गांदा): (क) राज्य सरकारों को पहले ही सभी खिनजों के भूसवें क्षण/खनन पट्टे देंने (कुछ मामलों में केन्द्र सरकार के अनुमोदन के अनुसार) और इस प्रकार के पट्टेधारियों से डेडरेंट/रायल्टी वसूल करने और अपने पास रखने के अधिकार दे दिए गए हैं।

(ल) केन्द्र सरकार ने लान और खिनज (विनिष्मन और विकास) अधिनियम, 1957 में संशोधन करने के बार में राज्य सरकारों से कुछ सुझाव मांगे थी, उसके उत्तर